

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-5**  
**(IB)-397(PB)/2023**

**IN THE MATTER OF:**

Punjab National Bank

**Vs.**

Sangeeta Agarwal

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) IBC

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

It has been brought to our notice that IRP has already been appointed in respect of the same Personal Guarantor in some other case and the report under Section 99 has already been filed. In view of this pronouncement is differed. Ld. Counsel on behalf of the Petitioner sought time to seek instruction from the Petitioner on this issue. List the matter on **11.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**